

Central Administrative Tribunal, Principal Bench

Original Application No. 2616 of 2000

New Delhi, this the 26th day of July, 2001

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Anil Kumar Tiwari, Sr.B.C.
Son of Shri S.C. Tiwari
Working with C.T.E.
Northern Railway
New Delhi

- Applicant

(By Advocate - Shri Mehdi Imam, proxy for Shri Anis Suhrawardy)

Versus

1. Union of India
(through its General Manager)
Northern Railway, Baroda House
New Delhi

2. Divisional Railway Manager
D.R.M. Office,
Northern Railway,
Chemsford Road,
New Delhi

3. Senior Divisional Commercial Manager
Northern Railway
Baroda House, New Delhi

- Respondents

(By Advocate: Mrs. Meera Chhibber)

O R D E R (ORAL)

By Mr. S. R. Adige, Vice Chairman(A)

Applicant seeks a direction to spare him for training for the purpose of Goods Guard (Rs. 4500-7000) subject to the outcome and final disposal of the OA.

2. Shri Mehdi Imam, learned proxy counsel for the applicant and Mrs. Meera Chhibber, learned counsel for respondents appeared and have been heard.

3. Learned counsel for respondents states at the Bar that pursuant to the interim order passed on 18.12.2000, applicant has been sent for the aforesaid

training programme. Under the circumstance, nothing further survives in the OA which is accordingly dismissed. No costs.

A. Vedavalli
(Dr.A.Vedavalli)
Member(J)

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(S.R.Adige)
Vice Chairman(A)

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